



THE HIGH COURT LEGAL SERVICES COMMITTEE
Ground Floor
Niyama Sahaya Bhavan
High Court Compound

Phone: 2562936, 2106356

The function of the High Court Legal Services Committee is to give various Legal aid services, concerning matters pending before High Court or matter in which orders from High Court are required.

Chairman: Hon'ble Mr. Justice K.Harilal
Secretary: Smt. N. Sudha

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Constitution of the Committee

Chairman : Hon'ble Mr. Justice K.Harilal

Members :

1. The Advocate General
2. The Director General of Prosecution
3. President of the High Court Advocates Association
4. President of the Indian Federation of Women Lawyers, Kerala Branch
5. President, Bar Association (Ernakulam District)
6. Smt. R. Bindhu, Advocate
7. Sri. P.M. Mohammed Shiraz, Advocate
8. Sri. George Merlo Pallath, Advocate
9. Smt. Meena Kuruvila, Social Worker
10. Sri. V. Anil, Advocate

Secretary : Smt. N. Sudha

Legal Aid

The High Court Legal Services Committee gives free Legal aid for filing or defending a Case before the High Court. The Service of Legal aid panel Lawyers is made available to the parties in deserving Cases on receiving application from them for the same.

Persons eligible for Legal Aid :-

- a. Member of S.C/S.T
- b. Victims of trafficking in human beings or begar
- c. Women or children
- d. Disabled persons
- e. Victims of mass disaster
- f. Industrial workmen
- g. Persons in custody in a protective home, or in juvenile home, or in a psychiatric hospital or nursing home
- h. Persons whose annual income is less than Rupees 1,00,000/-

[Application Form for Legal Aid](#)

Legal Aid Clinic

A Legal Aid Clinic is functioning in the High Court, on all days from Monday to Friday, between 10.00 a.m and 4.00 p.m.

The public can avail free Legal advice from the High Court Advocates on various Legal questions concerning issues related to them. Legal aid Clinic is intended to be a place where common people can consult a lawyer for their law related problems.

The Clinic is functioning in the Office of the High Court Legal Services Committee in the ground floor of the new High Court Buildings.

Daily Lok Adalat

From 6-11-06 Lok Adalat is being conducted in the High Court. Any Case pending before the High Court can be brought before this Adalat for settlement subject to order of reference from court.

Procedure for bringing a Case before the Lok Adalat

1. By the order of Court, referring the matter for settlement in Lok Adalat.
2. As per the request from either of the parties or their Counsel and after obtaining necessary Orders from the court.

Advantages of settlement in the Lok Adalat.

1. Due to the procedural flexibility and speedy trial, the delay can be avoided
2. The matter can be settled on humanitarian grounds also
3. The parties to the dispute can directly interact with the Judges
4. The Case is settled once and for all, as there is no appeal
5. In the Cases settled in the Adalats, full amount of the Court fee paid will be refunded, as per the present rules.

Chairman:

Hon'ble Mr. Justice K.Harilal
Judge, High Court of Kerala
Chairman of the HCLSC

Contact Address:

37/2821-E(New No 64/3834-A)
Vyloppilli Lane,Azad Road,
Kaloor
Kochi-682017

Contact Number(O): 0484-2562505

Contact Us:

Letters and Applications are to be sent to:

The Secretary,
High Court Legal Services Committee,
Ground Floor, Niyama Sahaya Bhavan
High Court Compound, Kochi-682031
Ph: 0484-2562936, 2106356

For Enquiries: Ph: 0484-2562936, 2106356